

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8125 of 2021

Nitesh Chatomba @ Pendi ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Anjani Kumar, Advocate

For the State : Mr. Shiv Shankar Kumar, A.P.P.

Order No. 02

Dated 06th September, 2021

Heard the learned counsel appearing for the respective parties.

Defect No. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with S.T. Case No. 232 of 2018 arising out of Donguaposi Rail P.S. Case No. 02 of 2017 (G.R. No. 40 of 2017).

A dacoity was committed in a train and some passengers were looted.

The petitioner seems to have been implicated on the confession of co-accused Manki Munda who has been granted bail by this Court in B.A. No. 7052 of 2019. It appears that out of 07 chargesheet witnesses, 03 witnesses have been examined. Two of the witnesses in the train had not identified the petitioner. The petitioner appears to be in custody since 17.02.2018.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, Chaibasa in connection with S.T. Case No. 232 of 2018 arising out of Donguaposi Rail P.S. Case No. 02 of 2017 (G.R. No. 40 of 2017).

(RONGON MUKHOPADHYAY,J.)